



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, the 19th July, 2019

SRO 461 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh. Sunil Sethi, Sr. Advocate J&K High Court, Jammu as Special Public Prosecutor to conduct the case titled State Vs Dheeraj Sharma and others involving offences punishable under sections 302/364/120-B RPC 4/5 Arms Act in case FIR No.22/2018 of Police Station R.S Pura, Jammu before the Court of Ld 2nd Addl. Sessions Judge, Jammu subject to the condition that he shall not be entitled to any counsel fee from the State Government

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Department of Law, Justice and Parliamentary Affairs.

No.LD (ACQ) 2019/138-Jammu.

Dated: - 19 - 07 - 2019.

Copy to the -

1. Principal Secretary to Government, Home Department
2. Director General of Police, J&K Srinagar
3. Registrar General, J&K, High Court, Srinagar.
4. 2nd Addl. Sessions Judge, Jammu
5. Director Prosecution, J&K PHQ, Srinagar.
6. Director Litigation, Jammu.
7. Sr Superintendent of Police, Jammu.
8. Sh Sunil Sethi, Sr. Advocate J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case
9. Sh Asif Khan, Advocate J&K High Court Jammu. He shall assist Sh. Sunil Sethi, Sr. Advocate but shall not be entitled to any fee or remuneration from the State for conducting this case
10. Chief Prosecuting Officer, Jammu.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
12. SRO Section, Department of Law Justice and Parliamentary Affairs
(W 7 S. C)

(Waseem Ahmad Lone)
Public Law Officer

Department of Law Justice and Parliamentary Affairs

Waseem Ahmad Lone
19/7